The Gudalur Compensation for Tenants Improvements Act, 1931

Act 12 of 1931

Keyword(s):
Extension of State Act, Malabar Compensation for Tenants Improvements Act, 1899, Right of a Tenant to make Improvements
Preamble.

WHEREAS it is expedient to extend the provisions of the Malabar Compensation for Tenants Improvements Act, 1899, with certain modifications, to the Gudalur taluk of the Nilgiri district;

AND WHEREAS the previous sanction of the Governor-General has been obtained to the passing of this Act; It is hereby enacted as follows:

1. (1) This Act may be called the Gudalur Compensation for Tenants Improvements Act, 1931.

(2) It extends to the whole of the Gudalur taluk of the Nilgiri district.

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 31st March 1931—Part IV, page 94.

This Act was deemed to have been repealed in its application to janamam estates with effect on and from the date appointed by the State Government under sub-section (4) of section 1 of the Gudalur Janamam Estates (Abolition and Conversion into Ryotwari) Act, 1969 (Tamil Nadu Act 24 of 1969) and save as otherwise expressly provided in the said Act; and every janamam estate stood transferred to the Government and all enactments applicable to ryotwari lands applied to such estate.
2. Sections 3 to 20 of the Malabar Compensation for Tenants Improvements Act, 1899 (hereinafter referred to as the said Act), shall apply to the Gudalur taluk of the Nilgiri district subject to the following modifications, namely;—

(4) in section 19 of the said Act, for the words and figures ‘after the first day of January 1886’, the words ‘after the coming into force of this Act’ shall be substituted and before the proviso, the following paragraph shall be inserted, namely:—

Nothing in any contract made before the coming into force of the Gudalur Compensation for Tenants Improvements Act, 1931, shall take away or limit the right of a tenant to make improvements after the commencement of the Malabar Tenancy (Amendment) Act, 1951, and to claim compensation for them in accordance with the provisions of this Act.”

(5) in section 20 of the said Act, after the words ‘construed as’ the words ‘entitling any person to claim compensation under the provisions of this Act for any improvements made before the coming into force of this Act or as’ shall be inserted.

¹ These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² Clauses (1) to (3) were omitted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu Act XXXVI of 1955).

³ This was added by section 47 of the Malabar Tenancy (Amendment) Act, 1961 (Tamil Nadu Act XXXIII of 1961), which came into force on the 16th March 1962.